

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha**

**UNSTARRED QUESTION NO. : 755
(TO BE ANSWERED ON THE 24th July 2025)**

SAFETY INSPECTIONS OF AIR INDIA BOEING PLANE

755. THIRU DAYANIDHI MARAN

Will the Minister of CIVIL AVIATION

be pleased to state:-

(a) the preliminary findings of the investigation into the crash of Air India Flight 171 during takeoff at Ahmedabad on 12th June 2025, which resulted in the death of 241 out of 242 persons on board the Boeing 787 Dreamliner including specific technical failures identified in the engine, flaps and landing gear systems;

(b) the pre-crash safety inspection records of the aircraft (VT-ANB) including the date of the last major maintenance, compliance with mandatory safety checks and any technical issues reported in the 30 days prior to the crash;

(c) the reasons for which the Directorate General of Civil Aviation (DGCA) ordered additional safety inspections of Air India's entire Boeing 787 fleet only after the said crash instead of undertaking proactive comprehensive checks, especially in view of known global safety concerns with the Boeing 787 aircraft;

(d) the oversight exercised by DGCA over Air India's safety protocols since the Tata Group takeover including the number of safety audits conducted, violations identified and corrective actions taken; and

(e) the current status of aviation safety regulations in the country and the specific regulatory changes being considered/proposed by the Government to prevent similar accidents in the future?

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)**

(a) to (e): An investigation has been ordered by the Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.;

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A preliminary report on the accident has been published by AAIB on 12th July, 2025 and is available on their website www.aaib.gov.in.;

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The aircraft VT-ANB underwent routine maintenance and safety inspections as per the approved maintenance program in compliance with DGCA regulations and the manufacturer's guidelines. The last major maintenance check L1-1 and L1-2 line maintenance check were carried out at 38504:12 Hrs and 7255 cycles.;

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The crew of the previous flight (AI423) had made Pilot Defect Report (PDR) entry for status message STAB POS XDCR in the Tech Log. The troubleshooting was carried out as per Fault Isolation Manual (FIM) by Air India's on duty Aircraft Maintenance Engineer (AME). The fault was rectified and aircraft was released for flight at 0640 UTC.;

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DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices.;

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Post-accident of M/s Air India flight AI-171 Boeing 787 aircraft on 12.06.2025 at Ahmedabad, DGCA on 13.06.2025 as preventive measure directed M/s Air India to carry out additional checks on all 33 Boeing 787- 8/9 in coordination with concerned regional office of DGCA.;

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DGCA has carried out 02 Regulatory Audits of M/s Air India. The observations made during the audit are followed up with the operator for corrective action/closure.;
